

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V Meeting due for 05.08.2010 but actually held on 12.08.2010

The Meeting No. 19/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 05.08.2010 but actually held on 12.08.2010 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Director	R.O, TC, Noida
3.	Sh. Kuldeep Singh, Asstt. Director	MSME
4.	Sh. Pradip Kumar, F.T.D.O	DGFT

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(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 19/84-ALC3/2010 **MEETING DATE** : 05.08.2010

1	Case No.:14/9/84-ALC3/2010	Party Name:NARAYAN INTERNATIONAL	Meet No/Date:19/84-ALC3/2010 05.08.2010	Status: Deferred
	HQ File :01/84/050/00050/AM11/	RLA File :05/24/040/00539/AM10/	Lic.No/Date:0510261480 30.03.2010	Defer Date:09.09.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers & observed that NC team has visited the unit of the firm and report is under preparation. It was therefore decided to defer the case for re-listing on 09.09.2010.			

2	Case No.:6/4/84-ALC3/2010	Party Name:MEENAKSHI INDIA LTD	Meet No/Date:19/84-ALC3/2010 05.08.2010	Status: Approved
	HQ File :01/84/050/00017/AM11/	RLA File :04/24/040/00003/AM11/	Lic.No/Date:0410113089 12.04.2010	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/22/2010-11/Hosy. dated 11.08.2010 as detailed below: -			
	Export item	Import item	Quantity allowed	

Men's Cargo shorts- Model No. 51489 made of 100% Linen fabric, GSM-310+/- 10%	100% Linen woven fabric, GSM- 310+/-10%	2.19 Sq mtrs./Pc
	100% cotton yarn dyed woven fabric, GSM-156+/-10%	0.20 Sq mtrs./ Pc

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:4/11/84-ALC3/2010	Party Name:ORIENT FASHION EXPORTS (INDIA) PVT LTD	Meet No/Date:19/84-ALC3/2010 05.08.2010	Status: Approved
HQ File :01/84/050/00071/AM11/	RLA File :04/24/040/00082/AM11/	Lic.No/Date:0510265188 01.06.2010	

Decision: - The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export Product	Export Qty.	Import Item	Qty. allowed
1	Girls dress in 100% cotton 21W corudroy printed woven fabric, GSM-142+/-10% Style No.777890/800971/799654	4265 Pcs	100% cotton 21W corudroy printed woven fabric, GSM-142+/-10%	6118 Sq mtrs.
2	Girls dress in 100% cotton 21W	6469	100% cotton 21W	10079 Sq

	corudroy printed woven fabric, GSM-142+/-10% Style No.777889/800950/799653	Pcs	corudroy printed woven fabric, GSM-142+/-10%	mtrs.
3	Infant dress in 100% cotton 21W corduroy printed woven fabric, GSM-142+/-10% Style No. 777193/777193/8000437	3000 Pcs	100% cotton 21W corudroy printed woven fabric, GSM-142+/-10%	2725 Sq mtrs.
4	Girls dress in 100% cotton 21W corudroy printed woven fabric, GSM-142+/-10% Style No.777193/800437	3373 Pcs	100% cotton 21W corudroy printed woven fabric, GSM-142+/-10%	4087 Sq mtrs.
5	Infant skirt in 100% cotton 16W corudroy solid dyed woven fabric Style No.777199/800134/799654	4944 Pcs	100% cotton 16W corudroy solid dyed woven fabric, GSM- 213+/-10%	2323 Sq mtrs.
6	Infant dress in 100% cotton 16W corduroy solid dyed woven fabric Style No. 777176/800132/8000387	6783 Pcs	100% cotton 16W corudroy solid dyed woven fabric, GSM- 213+/-10%	4476 Sq mtrs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/14/84-ALC3/2010

Party Name:IMPERIAL READYMADE
GARMENTS FACTORY INDIA PVT. LTD.

Meet No/Date:19/84-ALC3/2010
05.08.2010

Status : Approved

Decision: - The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export Product	Export Qty.	Import Item	Qty. allowed
1	Ladies woven trouser made out of 75% cotton 23% polyester 2% spandex	74660 Pcs	1) 75% cotton 23% polyester 2% spandex, width-59", GSM-358 2) Antique copper 28L button 3) Antique copper 9MM rivets 4) Pocketing fabrics 45x45,110x76, 80% Polyester 20% cotton, width-57/58", GSM-105 5) Pocketing fabrics, 45x45,110x76, 65% Polyester 35% cotton, width-57/58", GSM-105	1) 167978 Sq mtrs. 2) 7716 Dozen 3) 30703 Dozen 4) 18388 Sq mtrs. 5) 5078 Sq mtrs.
2	Ladies woven jacket made out of 98% cotton 2% spandex corduroy.	6330 Pcs	1) 98% cotton 2% spandex corduroy fabric, width-58/59", GSM-220 2) Pocketing fabrics, 45x45,110x76, 65% Polyester 35% cotton, width-57/58", GSM-105	1) 15827 Sq mtrs. 2) 1994 Sq mtrs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of

other usual conditions.

5	Case No.:1/19/84-ALC3/2010	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:19/84-ALC3/2010 05.08.2010	Status: Withdrawn
	HQ File :01/84/050/00113/AM11/	RLA File :35/24/040/00021/AM11/	Lic.No/Date:3510031029 22.07.2010	
	Decision: - The Committee considered the case as per agenda and observed that similar case of the firm has already been decided by NC earlier. It was therefore decided to advise R.A to finalize the case on repeat basis. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

6	Case No.:3/19/84-ALC3/2010	Party Name:ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:19/84-ALC3/2010 05.08.2010	Status: Deferred
	HQ File :01/84/050/00116/AM11/	RLA File :02/24/040/00068/AM11/	Lic.No/Date:0210145727 27.07.2010	Defer Date: 09.09.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to call for the applicant firm for personal hearing before NC meeting to be held on 09.09.2010 alongwith sample, complete justification and technical person to explain the case. The case stands deferred for re-listing on 09.09.2010.			

7	Case No.:4/19/84-ALC3/2010	Party Name:HANUMAN WEA VING FACTORY,	Meet No/Date:19/84-ALC3/2010 05.08.2010	Status: Approved
	HQ File :01/84/050/00117/AM11/	RLA File :07/24/040/00134/AM11/	Lic.No/Date:0710073212 27.07.2010	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to ratify the			

advance authorization issued in this case on net to net basis with accountability clause.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

8	Case No.:2/19/84-ALC3/2010	Party Name:KANTI FLOOR FURNISHERS	Meet No/Date:19/84-ALC3/2010 05.08.2010	Status: Approved
	HQ File :01/84/050/00115/AM11/	RLA File :10/24/040/00028/AM11/	Lic.No/Date:1010039620 28.07.2010	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of firm by allowing 5% wastage. A copy of report is attached for ready reference.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

Manual agenda cases

Case No.170	M/s Jiwanram Sheoduttrai Industries Pvt. Ltd., Kolkata
NC No.19/AM11	F.No.01/84/50/14/AM11/DES-V
Dated 05.08.2010	Fixation of input output norms in respect of Advance Authorization No.0210125566 dated 16.04.2009.

Decision: The Committee considered the case as per agenda and observed that personal hearing granted to the applicant firm for 05.08.2010 has now been deferred for 19.08.2010. The case stands deferred for re-listing on 19.08.2010.

Case No.171	M/s Kitex Garments Ltd., Kochi
NC No.19/AM11	F.No.01/84/50/46/AM08/DES-V
Dated 05.08.2010	Re-fixation of input output norms in respect of Advance Authorization No.10100289868 dated 29.02.2008.

Decision: The Committee considered the case as per agenda and observed that personal hearing granted to the applicant firm for 05.08.2010 has now been deferred for 19.08.2010. The case stands deferred for re-listing on 19.08.2010.

Case No.172	M/s Arjan Impex Pvt. Ltd., New Delhi
NC No.19/AM11	F.No.01/85/50/85/AM10/DES-V
Dated 05.08.2010	Fixation of input output norms in respect of Advance Authorization No.0510248208 dated 24.08.2009.

Decision: The Committee considered the case as per agenda and observed that personal hearing granted to the applicant firm for 05.08.2010 has now been deferred for 19.08.2010. The case stands deferred for re-listing on 19.08.2010.

Case No. 173	M/s JCT Ltd., Phagawara
NC19/11 dt. 05.08.2010	F.NO.1/84/50/216/AM09 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3010056679 dt. 13.06.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to defer the case for re-listing on 09.09.2010.

Case No. 174	M/s JCT Ltd., Phagawara
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NC19/11 dt. 05.08.2010	F.NO.1/84/162/525/AM09 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3010057804 dt. 02.09.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to defer the case for re-listing on 09.09.2010.

Case No. 175	M/s Shahi Exports Pvt. Ltd., New Delhi
NC19/11 dt. 05.08.2010	F.NO.1/84/162/550/AM10 -DES-V
Clarification on points mentioned in General Note No.14 of Textiles Product – reg.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the observations of Policy Division informing that ‘ however in case the Customs duty and interest and the applicable penalties is paid in terms of Para 4.28 of HBP (Vol.1) for the imported items, then the clause 14 of General Note for Textiles is not attracted.’ The Committee felt that exit from advance authorization scheme also waives all the conditionalities of advance authorization, hence General Note for Textiles condition No. 14 shall also not attracted. It was therefore, decided that as reference was made by NC-V, case is to be examined & decided by Policy Division on Policy angle. Hence, decided to refer back this case to Policy Division.

Case No. 176	M/s SRV Knit Tech Pvt. Ltd., Bangalore
NC19/11 dt. 05.08.2010	F.NO.1/84/50/75/AM06 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0710037527 dt. 29.04.2005 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and decided to call the applicant firm for personal hearing before NC meeting to be held on 09.09.2010. The case stands deferred for re-listing on 09.09.2010.

Case No. 177	M/s JCT Ltd., Phagawara
NC19/11 dt. 05.08.2010	F.NO.1/84/162/380/AM09 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3010057092 dt. 15.07.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to defer the case for re-listing on 09.09.2010.

Case No. 178	M/s Chandramukhi Impex Pvt. Ltd., Kolkata
NC19/11 dt. 05.08.2010	F.NO.1/84/50/196/AM10 -DES-V
Ratification of input output norms in respect of Advance Authorization No. 0210134986 dt. 09.12.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/23/2010-11/Hosy. dated 12.08.2010 as detailed below: -

Export item	Import item	Qty. allowed	The GSM should match in both import & export. The R.A shall be advised to
Coveralls made of Nomex IIIA Fabric, GSM 155±10%.	Nomex IIIA Fabric, GSM 155±10%.	4.24 sq. mtrs/Pc	

subject to compliance of other usual conditions.

Case No. 179	Reference from PC-IV Section
NC19/11 dt. 05.08.2010	F.NO.1/84/162/145/AM11 -DES-V
Clarification on export item Canvas Tent under DEPB entry S.No.68.	

Decision: The Committee considered the case as per agenda and perused the ITC (HS) Book. It was observed that under Chapter 63, there are three categories of goods (i) OTHER MADE UP TEXTILE ARTICLES (ii) SETS and (iii) WORN CLOTHING AND WORN TEXTILE ARTICLES; RAGS. Heading 6301 to 6307 covers first category of goods i.e other made up textile articles. Heading 6308 covers second category of goods i.e Sets and heading 6309 to 63010 covers third category i.e Worn clothing and worn textiles articles; rags. The Committee also perused the DEPB entry schedule at S.No. 68 and observed the description of goods is as under: -

‘Yarn dyed/ Processed Cotton Made ups including quilted cotton made ups with or without embroidery and /or with or without metalized yarn.’

The technical representatives of the Committee felt that Canvas is a type of cotton fabric; hence, Canvas tent made out of cotton is covered under DEPB entry schedule at S.No. 68. It was therefore, decided to refer the case to DEPB Committee for taking final decision in the matter.

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Case No. 180	M/s Arvind Products Ltd. Ahmedabad
NC19/11 dt. 05.08.2010	F.NO.1/84/50/216/AM09 -DES-V

Re-fixation of input output norms in respect of Advance Authorization No. 0810083511 dt. 12.10.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and went through the details submitted by the firm. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

Export item	Import item	Qty. allowed
Chemically treated flame retardant woven fabric of cotton containing 85% or more by weight of cotton, GSM-200+/-10%	Cotton dyed fabric	109377.450 Kgs.
	Organic phosphorous compound (Pyrovatex –CP New)	@ 302 grms per Kg content of the export product.

The import of Dyes and Chemicals shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 181	M/s Commit Industries Ltd., Mumbai
NC19/11 dt. 05.08.2010	F.NO.1/84/162/176/AM11 -DES-V
Ratification of input output norms in respect of Advance Authorization No. 0310572848 dt. 05.05.2010 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case export Qty. for item No.1 is 1296 Kgs whereas Qty. asked for import item No. 1 is 560 Kgs. (less than half of export item Qty.). Similarly, in the 2nd item export Qty. is 6200 Kgs and Qty. of import item No. 2 asked for is 2678 Kgs (less than half). Committee felt that it is not possible to manufacture the export item with less than half Qty. of import item. Further, firm have also neither given segregated Qty. for gold metalized/silver metalized/polyester coating film nor mentioned that gold/silver metallized coating is on single side or on both side of the export item. In

absence of the above details, it is not possible to compute the requirement of inputs in this case. Hence, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No. 182	M/s Saati India Pvt. Ltd., Mumbai
NC19/11 dt. 05.08.2010	F.NO.1/84/50/30/AM11 -DES-V
Ratification of input output norms in respect of Advance Authorization No. 0310571928 dt. 29.04.2010 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details/information submitted by the firm. The Committee after detailed deliberations in consultation with the representatives of the technical members present in the meeting decided to ratify the advance authorization issued in this case on repeat basis as detailed below: -

Export item	Qty.	Import item	Qty. allowed
Saatfill Acoustex coloured polyester mesh (thickness 0.048mm to 0.125 mm, width – 130mm to 1000mm)	1 Sq mtr.	Relevant Saatfill Acoustex coloured polyester fabric (Thickness 0.048mm to 0.125mm, width-1200mm)	1.05 Sq mtr.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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